

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr.M.P. No. 2138 of 2013**

Pradyut Goswami	...	Petitioner
Versus		
The State of Jharkhand though Ranchi	...	Officer-in-Charge, Vigilance, Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner	: Mr. Indrajit Sinha, Advocate
For the Vigilance	: Mr. Suraj Verma, Spl. P.P.

Order No.10 Dated- 08.09.2021

Heard the parties through video conferencing.

Learned counsel for the petitioner prays for time.

Prayer for time is allowed subject to deposit of Rs.1000/- by the petitioner with the Jharkhand State Legal Services Authority within two weeks, failing which this Criminal Miscellaneous Petition, shall stand dismissed without further reference to the bench.

List this criminal miscellaneous petition after twelve weeks, if the proof of deposit of ₹ 1000/-with the Jharkhand State Legal Services Authority, is filed within 2 weeks.

(Anil Kumar Choudhary, J.)